

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2517

ANSWERED ON:16.12.2008

PRIVATE UNIVERSITIES

Kaushal Shri Raghuvir Singh;Patil Shri Balasaheb Vikhe;Rana Shri Kashi Ram;Thummar Shri Virjibhai

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether under the law private universities are allowed to function all over the country;
- (b) if so, the names and locations of such universities in the country, State-wise;
- (c) the objective of establishment of such universities;
- (d) whether the certificates issued by such universities are recognized by the Government at the National/International level; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SMT. D. PURANDESWARI)

(a) to (c): Yes, Sir. Private Universities are allowed to function all over the country. Private universities are established by State legislature function within the jurisdiction of their respective States as per the UGC (Establishment of and Maintenance of Standards in Private Universities) Regulations 2003 and the judgment of the Supreme Court of India in WP (C) No. 19 of 2004 filed by Prof. Yashpal & Others Vs. State of Chhatisgarh & Others. The objective is for promotion and development of higher education and research in the country. A list of State Private Universities, as obtained from the University Grants Commission is given in ANNEXURE.

(d) and (e): Private universities are established under State Legislature Act and are empowered to award degrees as specified by the UGC under Section 22 of the UGC Act, 1956 with the approval of Statutory Councils, wherever required.